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Tribunal's Order:

Dated: 3.8.1989

Heard the applicant in person. By order dated 17.7.1989 we had issued notices to the respondents regarding admission and interim relief returnable on 28.8.1989. The applicant has filed Misc. Petition No.586/89 today for restraining the respondents from giving effect to the transfer order dated 26.7.1989. By that order the applicant is transferred from Bombay to Shillong. It is mentioned in that order that on release from present unit the official is required to join the new place of posting after availing usual joining time as admissible under the rule. The ^{W.L.O} applicant is working as Deputy Field Officer (Technical), Cabinet Secretariat Office at Bombay, admits that the post is transferable. He stated that he is ready to go, but it may not be possible for him to come to this Tribunal for the purpose of this case. But, remedy for this is to get this case transferred to Guwahati Bench of this Tribunal under which Shillong comes. At this stage the applicant stated that he withdraws the Misc. Petition No.586/89. Hence it is disposed of as withdrawn. The case is already fixed on 28.8.1989 for admission and interim relief, that date stands.



(M.Y. PRIOLKAR)
MEMBER (A)



(M.B. MUJUMDAR)
MEMBER (J).